

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Stay Petition No.70065 of 2013
&
Service Tax Appeal No.70106 of 2013

(Arising out of Order-in-Appeal No.37/ST/B-I/2012 dated 06.09.2012 passed by Commissioner (Appeals) of Customs, Central Excise & Service Tax, Bhubaneswar)

Sri Debjyoti Dutta

Deula Sahi, Tulsipur, Cuttack-753008 (Odisha)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Bhubaneswar I

C.R.Building, Rajaswavihar, Bhubaneswar-751007

Respondent

Appearance:

None for the Appellant

Shri J.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75864/2021

DATE OF E-HEARING : 21.12.2021

DATE OF DECISION : 21.12.2021

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn. Stay Petition also gets disposed off.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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